

**ITEM NO.54**

**COURT NO.6**

**SECTION XI**

**S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (C) No(s). 14839-14840/2023**

**[Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]**

**GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS.                      Petitioner(s)**

**VERSUS**

**A.K. UPPAL (ASHWANI KUMAR UPPAL) DEAD THROUGH LRS                      Respondent(s)**

**(FOR ADMISSION and I.R.)**

**Date : 04-04-2025 These petitions were called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ARAVIND KUMAR**

**For Petitioner(s) : Mr. Anurag Ranjan, Adv.  
Ms. Kamakshi S. Mehlwal, AOR**

**For Respondent(s) :Ms. Anushurti, Adv.  
Mr. Ravi Tyagi, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

1. Learned counsel for the petitioner prays for and is granted two weeks time to file rejoinder affidavit.

2. List after two weeks.

**(GULSHAN KUMAR ARORA)  
AR-CUM-PS**

**(NAND KISHOR)  
ASSISTANT REGISTRAR**

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (C) No(s). 14839-14840/2023**

[Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

**GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS.                      Petitioner(s)**

## VERSUS

**A.K. UPPAL (ASHWANI KUMAR UPPAL) DEAD THROUGH LRS      Respondent(s)**  
**(FOR ADMISSION and I.R.)**

**Date : 04-04-2025** These petitions were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ARAVIND KUMAR**

**For Petitioner(s) : Mr. Anurag Ranjan, Adv.  
Ms. Kamakshi S. Mehlwal, AOR**

**For Respondent(s) :** Ms. Anushurti, Adv.  
Mr. Ravi Tyagi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the respondent prays for and is granted two weeks time to file counter affidavit.
2. List after two weeks.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

(NAND KISHOR)  
ASSISTANT REGISTRAR